

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.76843 of 2017

(Arising out of Order-in-Appeal No.24-26/HWH/CE/2017-18 dated 28.07.2017 passed by Commr. of Central Excise (Appeals), Kolkata II)

CGST & Excise, Howrah

15/1, Strand Road, Kolkata-700001

Applicant

VERSUS

M/s Titagarh Wagons Ltd.

Hindmotor, Uttarpara, Dist.-Hooghly, Pin 712233

Respondent

APPEARANCE :

Shri S.Mukhopadhyay, Authorized Representative for the Appellant
Ms.Debanjana Ganguly, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.76588 / 2019

DATE OF HEARING : 20.11.2019

DATE OF DECISION : 20.11.2019

PER P.K.CHOUDHARY :

The amount of demand of duty involved in this case is less than Rs.50 lakhs. Accordingly, the Revenue's appeal is dismissed in terms of National Litigation Policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

(Dictated and pronounced in the open court.)

Sd/

(P. K. Choudhary)
Member (Judicial)

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